

**COKING AND NON-COKING COAL  
MINES**

**(NATIONALISATION) AMEND-  
MENT BILL**

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Coking and Non-Coking Coal Mines (Nationalisation) Amendment Bill, 1973, as passed by Rajya Ssbha.

**ASSENT TO BILL**

SECRETARY: Sir, I lay on the Table the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1973 passed by the House of Parliament during the current session and assented to since a report was last made to the House on the 3rd August, 1973.

12.52 hrs.

**COMMITTEE ON ABSENCE OF  
MEMBERS FROM THE SITTINGS  
OF THE HOUSE**

**ELEVENTH REPORT**

SHRI S. C. SAMANTA (Tamluk): I beg to present the Eleventh Report of the Committee on Absence of Members from the Sittings of the House.

12.52-1/2 hrs

**BUSINESS OF THE HOUSE**

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI K. RAGHU  
RAMAIAH):**

With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 27th August, 1973, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

- (2) Discussion and voting of:

- (i) Supplementary Demands for Grants (Orissa) for 1973-74.
- (ii) Supplementary Demands for Grants (Manipur) for 1973-74.

- (3) Consideration and passing of the Direct Taxes (Amendment) Bill, 1973.
- (4) Further consideration and passing of the Code of Criminal Procedure Bill, 1972, as passed by Rajya Sabha.
- (5) Further consideration and passing of the Indian Railways (Amendment) Bill, 1973.
- (6) Consideration and passing of the following Bills, as passed by Rajya Sabha:—
  - (i) The Payment of Bonus (Amendment) Bill, 1973.
  - (ii) The Coking and Non-coking Coal Mines (Nationalisation) Amendment Bill, 1973.
- (7) Discussion on the Motion regarding Approach to the Fifth Five-Year Plan on Friday, the 31st August, 1973.

SHRI P. G. MAVALANKAR (Ahmedabad): Sir, firstly, I want to know from the Minister of Parliamentary Affairs whether Government have any intention to take up the Constitution (Thirty-Second) Amendment Bill, 1973 which was introduced on the 16th May, this year. As early as July 12, 1973, in the Bulletin of the Lok Sabha Secretariat, No. 1254 which listed the Government Business, this particular Bill was mentioned. We are now fast approaching the end of the current monsoon session. But no intimation has been given by the Government whether this important and controversial Bill is going to be taken up or not. It is